

GAHC010124092023



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : Cont.Cas(C)/354/2023

DR. CHYAWAN PRAKASH MEENA

VERSUS

RAJA GHOSH, IRS AND 4 ORS

2:P RAJ
INCOME TAX OFFICER (TDS)

3:SOMA SENGUPTA
INCOME TAX OFFICER

ITO
MANTRIBARI ROAD EXTENSION

DHALESWAR
AGARTALA
TRIPURA

799001.

4:C DEEPAK SINGH
IRS

GUWAHATI- 781005.

5:AMRENDRA KUMAR
CCIT

Advocate for the Petitioner : MR. A GOYAL

Advocate for the Respondent :

BEFORE
HONOURABLE MR. JUSTICE KALYAN RAI SURANA

ORDER

Date : 21.06.2023

Heard the learned counsel for the petitioner.

Alleging wilful and deliberate non-compliance of order dated 03.02.2023 passed in WP(C) 404/2023, the petitioner has filed this contempt petition under

Sections 11 and 12 of the Contempt of Courts Act, 1971 read with Article 215 of the Constitution of India.

Issue notice returnable in 4 (four) weeks.

The petitioner shall take steps within 2 (two) days for service of notice on the respondents by registered post with A/D.

The pendency of this contempt petition shall not be a bar for the respondents to comply with the order of the Court.

List after 4 (four) weeks.

JUDGE

Comparing Assistant